

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Datalink Multi Trading Private Limited
2.	Date of incorporation of corporate debtor	09/07/2013
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Mumbai
4.	Corporate Identity No.	U52390MH2013PTC245405
5.	Address of the registered office and principal office (if any) of corporate debtor	S-106, Fantasia Plot No 47 Sec-30A Vashi, Thane, Navi Mumbai, Maharashtra, India, 400703
6.	Insolvency commencement date in respect of corporate debtor	7 th March, 2024 (Copy of order received on 19.03.2024)
7.	Estimated date of closure of insolvency resolution process	03.09.2024 (i.e., 180 days from 07.03.2024 - date of admission of the application)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arun Kishanlal Bagaria Registration No: IBBI/IP-N00278/2017-18/10836
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 Email Id: arun@bagariaco.com / bagaria.arun@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 701, Stanford Building, Junction of S. V. Road and C D Burfiwala Marg, Andheri (W), Mumbai – 400058 Email Id: arun@bagariaco.com / bagaria.arun@gmail.com
11.	Last date for submission of claims	02.04.2024 (i.e., 14 days from 19.03.2023 - date of receipt of order by Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Not applicable

**FOR THE ATTENTION OF THE CREDITORS OF
DATALINK MULTI TRADING PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Datalink Multi Trading Private Limited on 07.03.2024 (Copy of order received on 19.03.2024).

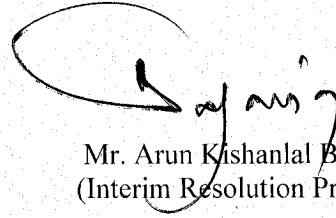
The creditors of Datalink Multi Trading Private Limited, are hereby called upon to submit their claims with proof on or before 02.04.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.03.2024
Place: Mumbai



Mr. Arun Kishanlal Bagaria
(Interim Resolution Professional)

